

No. 25/2/2012-R&R
Government of India
Ministry of Power

Shram Shakti Bhawan, Rafi Marg
New Delhi, Dated October 16, 2014

To

The Pay & Accounts Officer,
Pay & Accounts Office,
Ministry of Power,
Sewa Bhawan, R.K. Puram,
New Delhi.

Subject:- Release of Grants-in-aid to Central Electricity Regulatory Commission(CERC) amounting to Rs.20.15 crore during the year 2014-15 for meeting the non-plan expenditure of the Commission.

Sir,

I am directed to refer to CERC's letter No. 3/7/2013-14 & 14-15/CERC dated 26.9.2014 on the above mentioned subject and to convey sanction of the President of India to the release of Rs. 20.15 crore (Rupees Twenty crore & Fifteen lakh only) to Central Electricity Regulatory Commission (CERC) as Grants-in-Aid (General) for meeting the non-plan expenditure of the Commission during the financial year 2014-15 on the terms & conditions as given herein.

2. The grants-in-aid sanctioned by the Government of India, Ministry of Power is subject to the following terms & conditions:

(i) The grant-in-aid is a recurring grant and shall be spent by CERC only for the purpose/object for which it is sanctioned. The above mentioned grant is to be utilized during the financial year 2014-15. The above release is further subject to matching deposit made by CERC as per receipts. Any unspent amount shall be refunded to the CERC Fund as early as possible or a certificate to that effect that the unspent balance of the previous grant should be taken into account in sanctioning the subsequent grant [rule 209(5), 209(6) of General Financial Rules (GFR), 2005].

(ii) The assets acquired/created wholly or substantially by the organization out of Government grants, except those declared as obsolete and unserviceable or condemned in accordance with the procedure laid down in the G.F.R, shall not be disposed of, encumbered or utilized for the another purpose/ object, without obtaining the prior approval of the authority which sanctioned the grants [Rule 209(v)]. In case of winding up or dissolution of the organization all the assets acquired to that effect out of the grants-in-aid by the Ministry should be returned forthwith to the Government of India.

(iii) The Utilization certificate (in Form G.F.R. 19-A) in respect of utilization of grants for the purpose/ object for which it was sanctioned should be furnished by CERC with an audited statement of accounts, within three months of the closure of the financial year. The utilization certificate should also disclose whether the specified, quantified and qualitative targets that should have been reached against the amount utilized,

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- were in fact reached, and if not, the reasons thereof. They should contain an output based performance assessment. (Rule 212).
- (iv) The organization shall be required to maintain subsidiary accounts of the Government grant and furnish to the Accounts Officer a set of audited statement of accounts after utilization of the grants-in-aid or whenever called for. (Rule 210)
- (v) The annual report and audited accounts of the organization will have to be submitted to the Ministry in Hindi & English in required quantities by the grantee to be laid on the table of the both Houses within 9 months of the close of the succeeding financial year of the grantee if the non-recurring grant is Rs.50 lakhs and above as one time assistance.
- (vi) The accounts of the grants are open to check and shall be audited by the Comptroller and Auditor General of India in accordance with the provisions laid down in section 14 of the Comptroller and Auditor General (Duties, Powers & Conditions of Services) Act, 1971 [Rule 211(2)] and Internal Audit by Pr. AO, Ministry of Power whenever the institution is called upon to do so.
- (vii) CERC shall follow and comply with the instructions issued by the Government of India from time to time regarding reservations for candidates belonging to Schedule Castes and Scheduled Tribes for recruitment including proportionate to posts under the organization. The organization will submit this Ministry the progress made by the department in this regard.
- (viii) CERC should be required to submit performance-cum-achievement reports within a period of three months after the end of the financial year.
- (ix) No expenditure over and above the sanctioned grant shall be incurred by the organization without obtaining the prior approval of the Ministry of Power. Further in no case the expenditure on any scheme exceed the sanction cost of the respective scheme and monthly targets of expenditure.
- (x) The grants-in-aid should not be a source of profit. If after examination of the Audited Accounts this Ministry comes to the conclusion that the grants-in-aid have been source of profit, the grantee institution shall forthwith refund the amount of grants-in-aid to Government of India.
- (xi) The organization may keep all the economy instructions in view while incurring the expenditure. The organization shall not incur any expenditure on those items, the purchase of which items have been banned.
- (xii) In the event of the grantee failing to comply with the conditions or committing breach of the conditions, the organization shall be jointly and severally liable to refund to the President of India, the whole or a part of the grant with the interest.
- (xiii) The organization will enter into a MoU with this Ministry & before receipt of the grant shall give an undertaking that it will abide by the terms and conditions of the grant. Not required on disbursement with JSEFA 12
- (xiv) Penal interest is chargeable if the organization fails to furnish Progress Report/ Audited statement of Accounts/ Audited Utilization Certificate etc. within the specified period after release of grants.

3. a) The expenditure involved is debit to the following head of account for the financial year 2014-15:

Grant No.	: 077 Ministry of Power
Major Head	: 2801 Power
Sub Major Head	: 80 - General
Minor Head	: 80.800 - Other Expenditure

Sub-Head : 11-Central Electricity Regulatory Commission
Object Head : 11.00.31 Grant-in-Aid - General
Plan/ Non-Plan : Non-Plan.

b) Equivalent amount shall be met from the CERC Fund by debiting Major Head 8235 and (minus) debiting the following heads:

Major Head : 2801 Power
Sub Major Head : 80 - General
Minor Head : 903 - Deduct amount made from CERC Fund
Sub-Head : 01 - CERC Fund
Object Head : 00.70 Deduct recoveries

4. With this, the total grant-in-aid released for this purpose would be Rs. 30.32 crore in the financial year against a provision of Rs. 40.30 crore in BE 2014-15.

5. The grant in aid hereby sanctioned has been noted at serial No.5/2014-15 of the Register of Grants.

6. This sanction issues in exercise of powers conferred on the Department in consultation with the Internal Finance Division vide their Dy. No. 173/Fin/14 dated 14.10.2014.

Yours faithfully,

R-16/10/14
(Rajendra Singh)

Under Secretary to Govt of India
Tel No: 2373 0265

Copy to:

- i) Drawings & Disbursing Officer (SO Cash), Ministry of Power, Shram Shakti Bhawan, New Delhi (two copies duly signed in ink) with the request to draw and disburse the payment of Rs. 20.15 crore (Rupees Twenty crore & Fifteen lakh only) through ECS or crossed cheque payable at New Delhi in favour of Central Electricity Regulatory Commission.
- 2) Secretary, CERC, New Delhi. It is requested that the following documents may be submitted:
 - Stamped pre-receipt duly signed by the authorized signatory for the above mentioned amount.
 - details of Nationalized Bank in which the account is to be maintained.
 - an undertaking that no previous Utilization Certificate is pending with their organization for the grant in aid taken from this Department.
 - To ensure transparency as stipulated in Section 4 (1) (a) & (b) of Right to Information Act, 2005, requisite details as in Annexure may be maintained, updated and published or uploaded on the web-site of CERC on a regular basis.
- 3) The Principal Director of Audit, Economic & Services Ministry, AGCR Building I.P. Estate, New Delhi.
- 4) The Controller of Accounts, Ministry of Power, Sewa Bhawan, New Delhi.

(Now MAA-12)
New Delhi

Amount
already
received
from bank
transfer

- 5) Finance/ Budget Section, Ministry of Power.
- 6) Sanction Register of the Section/Desk for making entries in the Release Register/ Spare copies

16/07/14

(Rajendra Singh)

Under Secretary to Govt of India